

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/6765/2021

This the 21st day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Ghulam Nabi Battoo, Age 42 years, S/o Mohammad Maqbool Battoo, R/o Tulmulla, Ganderbal.
2. Abdul Qayoom Dar, Age 47 years, S/o Ghulam Nabi Dar, R/o Owanta Bhawan, Srinagar.
3. Gulshan Ahmad Mandoo, Age 47 years, S/o Ghulam Rasool Mandoo, R/o Shaheed Gunj, Srinagar.
4. Manzoor Ahmad Sheikh, Age 52 years, S/o Mohammad Maqbool Sheikh, R/o Hawal, Srinagar.
5. Shabir Ahmad Rather, Age 45 years, S/o Mohammad Maqbool Rather, R/o Barbar Shah, Srinagar.
6. Tanveer Ahmad Bhat, Age 43 years, S/o Ghulam Rasool Bhat, R/o Nowgam, Srinagar.
7. Basharat Ahmad Wani, Age 37 years, S/o Ghulam Qadir Wani, R.o Sikh Bagh, Lal Bazar, Srinagar.
8. Bilal Ahmad Khan, Age 44 years, S/o late Mehraj-ud-Din Khan, R/o Channapora, Srinagar.
9. Mohammad Hussain Shah, Age 53 years, S/o late Abdul Aziz Shah, R/o Pandach, Srinagar.

.....Applicants

(Advocate:- Mr. Nisar Ahmad)

Versus

1. Government of Jammu and Kashmir through Principal Secretary to Govt. Power Development Department, Srinagar/Jammu.
2. Managing Director, KPDCL, Kashmir, Srinagar.
3. Chief Engineer, KPDCL, Kashmir/Chairman, Divisional Level DPC, PDD, Kashmir, Srinagar.
4. Rouf Ahmad Lone, Senior Assistant, KPDCL, Kashmir, Srinagar.
5. Naseer-ud-Din Bhat, Senior Assistant, KPDCL, Kashmir Srinagar.
6. Aijaz Ahmad Sheikh, Senior Assistant, KPDCL, Kashmir, Srinagar.
7. Gull Aijaz Khan, Senior Assistant, KPDCL, Kashmir Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta learned A.A.G.)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)



At the outset, learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to consider the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a time frame.

2. Learned A.A.G. has no objection, if such a direction is given.
3. We have heard Mr. Nisar Ahmad, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. In view of the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to treat this O.A. as representation of the applicant and dispose of the same by passing a reasoned and speaking order within a period of four weeks from today. Till then, no further promotion shall be made to the post of Head Assistants/Revenue Superintendents.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)